

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.7 - IA/585(AHM)2024  
in  
**CP(IB)/322(AHM)2022**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Svakarma Finance Private Limited  
V/s  
Yours Ethnic Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 17/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Hirva Dave, Adv. Mr. Jaimin Dave, Adv. a.w  
For the Respondent :

**ORDER**

**IA/585(AHM)2024**

This is an application filed by the RP to place on record the Report certifying the reconstitution of Committee of Creditors. The same is taken on record, with all just exceptions. Place the report with the main file for further reference.

With this, IA/585(AHM)2024 stands disposed of.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**